

THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND JUSTICE
(SHRI NITIRAJ SINGH CHAUDHARY) :

(a) No, Sir.

(b) and (c). Do not arise.

**Introduction of a Comprehensive Legislation
for amending Procedural Law and
Criminal Matters**

1507. SHRI DHANDAPANI : Will
the Minister of LAW AND JUSTICE be
pleased to state :

(a) whether the Committee of Judges
appointed to go into the problem of arrears
in the High Courts has submitted its report;
and

(b) if so, the decision taken by the
Government thereon ?

THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND JUSTICE
(SHRI NITIRAJ SINGH CHAUDHARY) :

(a) No, Sir.

(b) Does not arise.

Supply of Coal to North Bihar Area

1508. SHRI JAGANNATH MISHRA :
Will the Minister of RAILWAYS be pleased
to state :

(a) whether North Bihar has been
allowed to suffer with regards to the supply
of coal in the name of Rational Move-
ment ;

(b) whether the supply of coal to North
Bihar is allowed *via* Barauni which will not
only cost less to consumers but it will also
create an additional market in that region ;
and

(c) is so, whether Government propose
to take immediate steps to see that this long
felt demand of North Bihar is met at an
early date ?

THE MINISTER OF RAILWAYS
(SHRI HANUMANTHAIYA) : (a) to (c).
There is no restriction to the booking of
coal to North Bihar *via* Garhara. Such
movement is, however, rational from the
Raniganj coalfields only, except for soft coke
and hard coke which can move even from
the Jharia field to North Bihar *via* Garhara
as the size of movement involved is com-
paratively small. The other coal originating
from Jharia and Karanpura fields has to

move *via* Manjua dihi due to the operational
difficulties involved in its movement *via*
Garhara. Enough coal is available in the
Raniganj fields to meet the requirements of
North Bihar.

**Alleged Political interference in the day to
day Administration of Railways**

1509. SHRI S. A. MURUGA-
NANTHAM
SHRI R. R. SINGH DEO :

Will the Minister of RAILWAYS please
to state :

(a) whether a top ranking retired offi-
cial of the Railways has in reply to a ques-
tionnaire circulated by the United News of
India expressed the opinion that politicians
from Ministers to trade union leaders and
party workers interfered in the day-to-day
administration of the Railways, corroding
staff discipline and seriously impairing effi-
ciency; and

(b) if so, Government's reaction there-
to ?

THE MINISTER OF RAILWAYS
(SHRI HANUMANTHAIYA) : (a) Yes,
Sir.

(b) It is considered that for the satis-
factory functioning of an organisation like
the Railways it is desirable that there is no
interference with day-to-day conduct of
affairs by political or other external authori-
ties. In a letter dated 23rd March, 1971
addressed to all Members of Parliament, the
Minister for Parliamentary Affairs and Ship-
ping and Transport has appealed to them to
desist from taking up matters relating to the
service conditions of individual Govern-
ment employees and to set sound conven-
tions designed to assist members in the per-
formance of their Parliamentary duties.

**Indianisation of Superior Posts in Foreign
owned Companies**

1510. SHRI M. KATHAMUTHU :
SHRI SHYAMANAND
MISHRA :

Will the Minister of INDUSTRIAL DE-
VELOPMENT be pleased to state the pro-
gress made towards Indianisation of superior
posts in the foreign owned and foreign con-
trolled companies in India ?